

**CIRCULAR**

No: 16

Dated: 02.12.2015

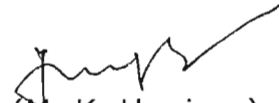
Circular No: 17 dated: 17.02.2005 of the Hon'ble High Court of Jammu and Kashmir appears to have been violated with impunity. This gives rise to indiscipline. In order to ensure the compliance of the said circular, Hon'ble the Chief Justice has been pleased to direct that the same be repeated and reiterated. Therefore, the contents of the said Circular are reproduced below word for word and letter for letter:

**"It is hereby notified that on suggestions of Bar Associations of Jammu and Srinagar, Hon'ble the Chief Justice has been pleased to approve Navy Blue Shirt and Pant as Summer Uniform for Clerks of the Advocates and Grey Coat and Navy Blue Pant and Shirt or Jersey as Winter Uniform. In addition thereto, they shall wear badges on left side of chest indicating their names alongwith the names of the Advocates with whom they are working.**

**Accordingly, clerks of Advocates through out the State are directed to wear the Uniform prescribed as above.**

**All Presiding Officers and Advocates shall ensure compliance."**

By Order

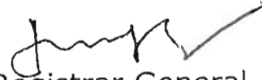
  
(M. K. Hanjura)  
Registrar General

Dated : 02.12.2015

No. 20701-26/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Judicial, High Court of J&K, Jammu/Srinagar, for information and necessary action.
3. All the Principal District & Sessions Judges, for information and necessary action, with the request to circulate the same among all the Judicial Officers in their respective districts for information and necessary action.

  
Registrar General